

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 4th day of April Two Thousand And Nineteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

OA.310/1696/2016

M. Surendran,
Ex MES No.604796,
S/o. E. Moni,
2/10, West Chetty Street,
Parakkai & Post,
Nagercoil, Kanyakumari District,
Tamil Nadu- 629 601.Applicant

(By Advocate: M/s. Karthik Mukundan Neelakantan)

Versus

1. Commander Works Engineer (Naval Works),
Kataribagh, Naval Works Post,
Kochi- 682 004,
Kerala;
2. Garrison Engineer(Army),
Military Engineer Services,
Thirumala Post,
Trivandrum- 695 006;
3. The Principal Controller of Defence Accounts (Pension),
Draupadi Ghat,
Near Sadar Bazaar,
Allahabad- 211 014, Uttar Pradesh.

...Respondents

(By Advocate: Mr. K. Rajendran)

O R A L O R D E R

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. Applicant has filed this OA seeking the following relief:-

"to direct the 1st respondent to sanction and disburse admissible pension and other terminal benefits including gratuity to the applicant for the service rendered by him from 29.07.2002 to 15.12.2015 and pass such further or other order as may deemed fit and proper."

2. Learned counsel for the applicant submits that the applicant was satisfied with the release of various terminal benefits such as Pension, CGEGIS, GPF and Leave Encashment as per instructions dated 30.11.2018 conveyed to the Learned Sr. Central Government Standing Counsel, a copy of which was produced before the Tribunal and also received by the counsel for the applicant. It is confirmed that the applicant had also received most of the payments except for Leave Encashment which appeared to be held up due to a discrepancy. Accordingly, it is submitted that the OA could be closed with a direction to the respondents to finally settle all the amounts within time limit to be set by the Tribunal.

3. Learned counsel for the respondents would, however, submit that all the amounts had been paid to the applicant including the leave encashment. The applicant had been paid a leave encashment of Rs. 61,626/-. If the applicant felt that there was any discrepancy, he could make a representation to the competent authority and the same would be

considered in the light of the entries in the service records of the applicant and the relevant rules.

4. Keeping in view the aforesaid submission, this OA is disposed of with liberty to the applicant to submit a representation to the competent authority regarding the alleged discrepancy in calculating the leave encashment benefit within a period of two weeks from the date of receipt of copy of the order. On receipt of such representation, the respondents shall ascertain the facts and consider the same in accordance with the relevant rules. A reasoned and speaking order shall be passed within a period of three months thereafter.

5. OA is disposed of. No costs.

(R. RAMANUJAM)
MEMBER (A)

04.04.2019

Asvs.